



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष ६, अंक ६८(३)]

बुधवार, सप्टेंबर ३, २०१४/भाद्र १२, शके १९३६

[पृष्ठ २८, किंमत : रुपये १.००

असाधारण क्रमांक १९१

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांब्यतिरिक्त) नियम व आदेश.

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk
Mantralaya, Mumbai 400 032, dated 4th September 2014

NOTIFICATION

MAHARASHTRA MONEY-LENDING (REGULATION) ACT, 2014.

No. MLA.1014/C.R.205/7-C.—In exercise of the powers conferred by sub-sections (1) and (2) of section 54 of the Maharashtra Money-Lending (Regulation) Act, 2014 (Mah. VII of 2014), and of all other powers enabling it in that behalf, the Government of Maharashtra, is hereby pleased to make the following rules to carry out the purposes of the said Act, as follows, namely :—

1. *Short Title.*—These rules may be called the Maharashtra Money-Lending (Regulation) Rules, 2014
2. *Definitions.*—In these rules, unless there is anything repugnant in the subject or context--
 - (a) “ Act ” means The Maharashtra Money-Lending (Regulation) Act, 2014,
 - (b) “ Form ” means a Form appended to these rules, and
 - (c) “ Section ” means a section of the Act.

3. *Application for licence.*—(1) A money lender desiring to carry on the business of money lending in any area shall make an application under section 5 of the Act in Form No. 1 to the concerned Assistant Registrar having jurisdiction over the area. The application shall be delivered at the office of the Assistant Registrar during office hours either personally by the applicant or through an agent authorized in writing in this behalf or sent by registered post addressed to the Assistant Registrar. An application may also be submitted online if such facility is made available.

(१)

(2) An application for the grant of a licence for the first time may be made on or before 31st of December and an application for renewal of licence may be made on any date within three months prior to the expiry of the licence.

(3) No application for renewal of licence shall be received by the Assistant Registrar from expiry of sixty days period of the said licence :

Provided that, if applicant for a fresh licence, in such case, the same shall not be accepted, unless he satisfies the Assistant Registrar, that he had not carried out any transaction or business of money lending during the period when licence was not renewed.

4. *Register of money lenders.*—The register of Money-Lenders required to be maintained under section 7 shall be in Form No. 2.

5. *Display of list of licenced money lenders.*—Every Assistant Registrar shall display on a notice board in his office a list of money lenders licenced to carry on the business of money lending in the area under his jurisdiction. The Assistant Registrar shall also make this list available to the *Gram Panchayat* in the Schedule areas. The list shall contain the addresses and licence number of the money lenders. Such list shall also be published on the official website of the Registrar of Co-operative Societies.

6. *Change in partnership or management.*—If during the currency of a licence a new partner is admitted to partnership or a person is appointed as responsible for the management of the business of money lending, the money lender shall, within fifteen days, communicate to the District Registrar the name of the partner so admitted or of the person so appointed, and shall satisfy the District Registrar that the new partner or the person appointed is not himself disqualified from holding a licence on any of the grounds mentioned in section 8.

7. *Change of address.*—A money lender shall communicate any change in his address giving full details of the new address within seven days of such change to the District Registrar and Assistant Registrar.

8. *Procedure for summary inquiry under section 6.*—On the receipt of an application for the grant or renewal of a licence, the Assistant Registrar shall make a summary inquiry under section 6 by examining the applicant or person responsible for the management of the business of money-lending or such other persons as he may deem fit, by calling such information from the applicant as he considers necessary and by inspecting or causing to be inspected such accounts and documents as he may deem fit in order to satisfy himself about the bonafides, and conduct of the applicant. If from the examination made or information supplied, the Assistant Registrar is not so satisfied, he may take further steps to satisfy himself. The Assistant Registrar shall maintain a record of such inquiry and shall sign below the same. The record shall contain a brief memorandum of the substance of evidence taken and a summary or the conclusions regarding the facts elicited during the inquiry.

9. *Form of licence and conditions thereof.*—The licence under section 6 shall be in Form No. 3.

10. *The licence fees and manner of payment.*—(i) Every application shall be accompanied by licence fee of five hundred rupees. And if, application for renewal of licence is made after the expiry of licence as provided in rule 5; shall be accompanied by licence fee of one thousand rupees.

(ii) The licence fee shall be paid by crediting it to Government account in treasury, sub-treasury, and forwarding the challan / document to the Assistant Registrar along with the application.

11. *Levy of inspection fees.*—(1) On the receipt of an application for the renewal of a licence, the Assistant Registrar to whom the application has been made, shall call upon the applicant to produce his accounts for inspection. He shall then assess the inspection fee payable under section 12 in respect of inspection of books of accounts and call upon the applicant to pay the inspection fee in the manner prescribed in Rule 10. The inspection fee shall be paid within ten days of the

receipt of the order in this behalf by the applicant or within such further period not exceeding thirty days in the aggregate of the receipt of the order as the District Registrar may grant in that behalf.

(2) The District Registrar may *suo motu* or on an application made in that behalf revise the order of assessment made under sub-rule (1) if he thinks fit.

12. *Reasons for refusing or cancelling a licence to be communicated to applicant.*—If a Registrar refuses to grant or cancel a licence, he shall communicate the same to the applicant in writing, along with the reasons therefore.

13. *Appeal against order of the Registrar refusing or cancelling a licence.*—(1) An appeal under sub-section (3) of section 8 or 11 against order of a Registrar refusing to grant or cancelling a licence shall be instituted within 3 months from the date on which the order of refusal or cancellation is communicated to the money-lender. Such appeal should be accompanied by a certified copy of the order appealed against and shall contain in brief the grounds of the appeal.

(2) The Divisional Registrar shall decide the appeal after hearing the appellant or his pleader, as the case may be.

14. *Display of licences.*—Every money-lender shall exhibit his licence in a prominent place on the premises where he carries on the business of money lending. He shall also exhibit outside his premises a signboard showing (i) the name in which the business of money lending is carried on, and (ii) the number of his license, (iii) area of licence, (iv) validity of licence :

Provided that the Registrar General, Divisional Registrar or the District Registrar of money lenders may subject to the general or special order of the State Government, exempt any money-lender from the operation of all or any of the provisions of this rule.

15. *Issue of duplicate licence.*—(i) When a licence granted to a money-lender is lost, destroyed or torn or otherwise defaced in such a manner as to render it illegible, the money lender may make an application to the District Registrar for the grant of a duplicate licence.

(ii) Where duplicate licence is required on the ground that the original licence is torn or defaced, the money lender shall surrender the original licence to the District Registrar along with the application made under sub-rule (i).

(iii) An application under sub-rule (i) shall be accompanied by a fee of rupees three hundred, which shall be paid in the manner as provided in rule 10.

(iv) On receipt of such application, if the District Registrar after making such inquiry as may be deemed necessary is satisfied that a duplicate licence may be issued to the money lender after recording it in his office records he shall issue a duplicate licence and direct the Assistant Registrar to make a note of the issue of such a duplicate licence to the money lender against his name in the register.

(v) The duplicate licence so issued shall bear on its face the number and date of original licence and shall also bear the word "Duplicate".

16. *Publication of notice inviting claims to pledged property.*—Where the property pledged by a debtor to the money-lender is taken in his custody by the District Registrar under section 17 and the debtor or his known heirs cannot be traced, the Registrar shall within ninety days from the date on which the property has come into custody, publish a notice in Form No. 4, for two consecutive days in at least two daily newspapers one of which shall be in Marathi and published at local level, in circulation within the jurisdiction of the District Registrar inviting claims to the said property.

17. *Procedure for the Return of Immovable property acquired or usurped in course of money-lending.*—(1) The proceeding for return of the immovable property and restoration of possession, shall commence by an application for cancellation and declaration of any instrument or conveyance as invalid, on the ground that, an instrument or conveyance entered into between the applicant and the opponent is a security for the loan advanced by the opponent to applicant in the course

of money lending, to be presented to the District Registrar of money lender of concerned District in which immovable property is situated. Such Application shall be either verified or shall be supported with an affidavit.

(2) (a) The Application shall be affixed with court fee stamp of Rs. 100 and shall be accompanied with the relevant and necessary instrument, document on which the Applicant relies and evidence if any to prove his claim.

(b) The Application shall contain the following particulars.—

(i) The name, age, occupation of the Applicant,

(ii) The name, age, occupation of the Opponent,

(iii) The date on which the cause of action arose,

(iv) The particulars as to the nature of the transaction and relief sought,

(v) List of documents and witnesses if any on which the Applicant relies and wants to examine at the time of inquiry.

(3) Where the application does not contain the particulars as above and as required as per section 18, the District Registrar or the person authorized by him shall forthwith ascertain from the applicant such of the particulars necessary to decide the application and shall reduce them to writing in the form of endorsement or an annexure to the application which shall be deemed to be a part of the application.

The District Registrar shall not reject any such application on any trivial grounds.

(4) On receipt of such application the District Registrar shall examine the application and enter or cause it to be entered in the register kept for that purpose in Form No. 5.

(5) The District Registrar may enquire the said application himself or through an officer appointed by him for that purpose to ascertain the nature of the transaction mentioned in the application.

(6) On admission of the application the District Registrar shall fix a convenient day and place for inquiry or trial of the application and shall issue a notice to the opponent. The opponent shall be entitled to file his reply to the application and the District Registrar shall give him an opportunity to file reply to the application. However, in no case an adjournment for more than one month would be granted to file the reply and the documents on which the opponent relies.

(7) The District Registrar or the inquiry officer may frame the issues for his decision on any day on which the inquiry has been fixed for evidence.

(8) The District Registrar may proceed *ex-parte* if the opponent does not appear or file his reply within the stipulated period and shall then require the applicant to appear with his documents and witnesses, if any, on the day and place fixed for that purpose.

(9) The District Registrar or the inquiry officer shall have all the powers of the civil court for the purposes of enforcing the attendance of any person and to examine him on oath to ascertain the nature of the transaction. In the event of requirement of any additional document or record by the District Registrar or the inquiry officer, he may proceed, if so required as per section 16.

(10) The District Registrar or the inquiry officer may examine the applicant or such other person as he may deem fit which he considers necessary by inspecting the documents in order to ascertain the real nature of the transaction.

(11) The District Registrar or the inquiry officer, for reasons to be recorded in writing, may adjourn the inquiry for such time as he thinks fit but not ordinarily exceeding 7 days.

(12) The District Registrar or the inquiry officer appointed by him shall have power, at any stage of the proceedings, to add name of any person to whom the possession for enjoyment of property or use claimed, may have been transferred or the addition of whom as a party appears necessary in order to enable him to effectually and completely decide the issue involved in section 18, be added as applicant or opponent as the circumstances of the case may require.

(13) *Procedure in case of death of person in the proceedings.*—In case of death of any person while inquiry is pending.—

(i) if the application is made by either of parties in the proceedings, the District Registrar or the inquiry officer shall summarily determine as to who is the legal representative of the deceased person and shall enter on record the name of such representative.

(ii) Where the District Registrar or the inquiry officer orders to enter the name on record of any person as a legal representative of the deceased opponent, he shall issue a notice to such legal representative and the inquiry shall proceed on the date fixed in such notice.

(14) (i) On the day fixed or any other day to which the proceeding of inquiry has been adjourned, the District Registrar or the inquiry officer shall proceed to hear all the evidence brought before him and decide the point as to the nature of the transaction as per sub-section (1) of 18.

(ii) In case the inquiry is conducted by inquiry officer appointed by District Registrar, he shall submit his report to District Registrar within the period fixed by District Registrar, in any case not later than sixty days from the conclusion of inquiry by him. The District Registrar may extend this period for reasons to be recorded in writing by another period of thirty days.

(iii) In case the District Registrar himself has conducted the inquiry or after the receipt of inquiry report of inquiry officer, shall peruse and scrutinize the report and thereafter if he is satisfied that the immovable property has come into the possession of money lender as a security for loan advanced by the money lender during the course of money lending, shall issue a notice as required under sub-section (3) of section 18, within 15 days from the date of receipt of inquiry report or his conclusion before passing any order under sub-section (2) of section 18 and shall not pass any order under sub-section (2) of section 18 unless a further opportunity of being heard, is given to the person concerned to state his objections if any on the finding. Such opportunity of being heard may also include personal hearing if he so desires.

(iv) the person concerned may state his objections if any within 15 days from the date of receipt of aforesaid notice. The District Registrar thereafter may fix the date for personal hearing as per sub-section (3) of section 18.

(15) The District Registrar or inquiry officer as the case may be shall maintain a *roznama* of each date of the inquiry proceedings under section 18 and maintain the same during the course of inquiry. He shall also sign a memorandum of substance of evidence of each witness as the examination of witness proceeds. He shall briefly record his reasons for his findings under sub-sections (1) and (2) of section 18.

(16) The District Registrar shall pass an order either declaring the instrument or conveyance as invalid and may order restoration of possession of property to the debtor who has executed the instrument or conveyance as the case may be or reject the application within a period of thirty days from the conclusion of the proceedings by recording his reasons therefore in writing.

(17) Where the District Registrar gives a decision or passes an order declaring the instrument or conveyance as invalid and orders restoration of possession of property to the debtor under sub-section (2) of section 18, an effect shall be given by revenue officer entrusted with the work of maintenance of land record under Maharashtra Land Revenue Code or any other law for the time being in force and such order under sub-section (2) of section 18 shall be executed in the same manner as if a decree passed by the Civil Court.

(18) Any person agreed by the order mentioned in sub-rule 17, may prefer an appeal to the Divisional Registrar within thirty days from the date of order.

18. *Forms of cash book, ledger and of statement and receipt under section 24.*—The cash book and ledger to be maintained by a money lender under sub-section (1) of section 24 shall be either in Form Nos. 6 and 9 respectively or in Form Nos. 7 and 8 respectively. The statement under the proviso to clause (a) of sub-section (2) of section 24 shall be in Form No. 10. The receipts under sub-sections (4) and (5) of section 24 shall be in Form Nos. 11 and 12 respectively.

19. *Capital Account.*—Every money lender shall open a capital account in Form No. 13 for the purposes of section 12.

20. *Annual statement of accounts to be delivered by money lender to debtor etc. under section 25 (1).*—(1) The annual statement of accounts to be delivered by a money lender to each of his debtors under sub-section (1) of section 25 shall be in Form No. 14.

(2) The statement shall be furnished to each of the debtor within forty-five days after close of the year for which the accounts of the money lender are ordinarily maintained :

Provided that the Registrar may, on the application of the money lender extend such period in the aggregate to not more than sixty days after the close of such year, if the money lender proves to the satisfaction of the Registrar that he was unable to furnish the statements for some reasonable cause and that not less than two thirds of the total number of statements will be furnished within the said forty-five days.

(3) The fee to be paid by a debtor to a money lender for supplying a statement of accounts under sub-section (2) of section 25 shall be five rupees.

(4) The expenses to be recovered from a debtor for supplying copies of documents by a money lender under sub-section (3) of section 25 shall be two rupees per page.

21. *Fees for supply of statements or pass books.*—(1) The rate of fees recoverable under sub-section (2) of section 26 shall be :—

(a) Two rupees for each page supplied under sub-section (2) of section 24 and sub-section (1) of section 25 ; and

(b) Two rupees for each pass book containing not less than eight pages excluding cover pages supplied under sub-section (2) of section 24 and sub-section (1) of section 25.

(2) The amount on account of such fees shall be shown separately in debtor's account.

22. *Form of pass book.*—The pass book mentioned in sections 24 and 25 shall be either in Form No. 15 or in Form No.16.

23. *Notice and information to be given on assignment of Loan.*—The notice to be given to an assignee under clause (a), the statement of information to be supplied to an assignee under clause (b) and the notice to be given to the debtor under clause (c), of sub-section (1) of section 33, shall be in the Form Nos. 17, 18 and 19 respectively.

24. *Form of application under section 36.*—The application to be made by a debtor under sub-section (1) of section 36 shall be in Form No. 20 and shall be accompanied by a court fee of ten rupees.

25. *Copies of documents on payments of fees.*—(1) Any party to any application, inquiry, or appeal under the Act before the Assistant Registrar, District Registrar, Divisional Registrar, or Registrar General, or any person who is interested in such application, inquiry or appeal may apply to the Assistant Registrar, District Registrar, Divisional Registrar, or Registrar General, as the case may be, for a copy of any document in the record of such application, inquiry or appeal.

(2) The application shall be accompanied by deposit of an amount two rupees per copy.

When the description of the document given in the application is incorrect or deficient, and it shall in consequence be necessary for the record keeper to search his records in order to find it, a fee at the rate of ten rupee for each year, of which the records are searched, shall be payable by the applicant for such search, whether the document be found or not and whether the copy for which he applies, on examination of the said document, be granted or not.

(3) The amount calculated according to the above scale shall be retained by the Assistant Registrar, District Registrar, Divisional Registrar or Registrar General to whom the application for grant of copies is made, as copying fees and the surplus amount, if any, deposited by the person applying for copies shall be refunded to him at the time of supplying the copy:

Provided that, the person applying for copies shall, if the amount deposited by him is not sufficient to cover copying fees, pay the deficit before taking delivery of the copy.

26. *Forms of summons.*—The summons to be issued for enforcing the attendance of any person under section 15 in connection with an inquiry under section 6 shall be in Form Nos. 21 or 22 as the case may be.

FORM No. 1

(See rule 3)

APPLICATION FOR THE GRANT OF A LICENCE TO CARRY ON
THE BUSINESS OF MONEY-LENDING

FRESH LICENCE / RENEWAL

To,

The Assistant Registrar of money-lenders :—

1. Full name of the applicant
2. Full address of the applicant
3. Names of the Directors, Manager or Principal Officers managing the company or persons forming an unincorporated body (acting on behalf of the applicant, if any) with their addresses in full.
4. Area for which licence is required.
5. What is the total amount of the capital which the applicant intends to invest in the business of money-lending in the year for which the application has been made?
6. Amount of licence fee paid to Government (enclose a copy of treasury challan).
7. If the application is for renewal of a licence, state the amount of maximum capital invested in the business during the previous year.
8. Amount of inspection fee paid to Government (enclose a copy of treasury challan).
9. Whether the books of accounts are maintained in the prescribed forms *i.e.* forms Nos. 4 to 7.
10. Details of loans advanced during the previous year.

(a) To agriculturists secured, unsecured.	No.	Amount
(b) To non-agriculturists secured, unsecured-	No.	Amount
11. Total amount repaid by

(a) Agriculturists	1. Principle	
	2. Interest	
	3. Total	
(b) Non-agriculturists	1. Principle	
	2. Interest	
	3. Total	
12. Amount of loans outstanding at the close of the year against—

(a) agriculturists	No.	Amount
(b) non-agriculturists	No.	Amount
13. What is the year for which the applicant's accounts are made ?
14. Has the application for licence previously been made? If so, when, where and with what results and period of licence, date of expiry.
15. In case the application has previously been granted, give the No. of licence and the name in which the money-lending business was carried on.
16. Has any licence granted previously to the applicant been cancelled or suspended or does it contain any endorsement (s) of the Court? If so, full particulars should be given including the name of the officer or the Court and the date and terms of the order.
17. Is the business of money-lending the sole business of the applicant, or is he engaged in any other business, profession or calling? If so, state such business, profession or calling.

Certified that all the facts and the information stated above are true and correct to the best of my knowledge and belief.

(Signature of applicant with date)

FORM NO. 3

(See rule 9)

MONEY-LENDER'S LICENCE

- (1) Licence Number
- (2) Full name and address of the money-lender.
- (3) Full name(s) of persons responsible for the money-lending business.
- (4) Full name(s) of partners/ coparceners
- (5) Name in which money-lending business is carried on.
- (6) Area for which licence is valid
- (7) Full address of the place of business Taluka
..... District
- (8) Period for which licence is valid From to

This licence has been granted subject to the provisions of The Maharashtra Money-Lending (Regulation) Act, 2014, and the rules made there under.

The licensee shall surrender the licence when ordered to do so, by the District Registrar granting it or by the Divisional Registrar or Registrar General or by a Court.

(Seal)

District Registrar of Money-lenders.

Date :

Back :

Endorsement, if any :

Signature :

Remarks

FORM No. 4

[See rule 16]

Notice

Upon inspection of records and documents of Shri/Shrimati _____
of ¹ _____ Taluka ² _____ District ³ _____

³ _____ who was carrying on the business of money-lending without a valid licence at
⁴ _____, the property described in the Schedule hereto was found in the possession
of the Shri/ Shrimati ⁵ _____. The said property was pledged to him as security for
the loans advanced by him/ her.

The said property is now in the custody of the undersigned for being returned to the debtor(s)
who had pledged it or, where the debtor(s) is/are dead, to his/ their heirs.

Notice is, therefore, hereby given that the debtor who had pledged the said property to the
said Shri / Shrimati ⁶ _____ or his / their heirs.

Notice is, therefore, hereby given that the debtor who had pledged the said property to the
said Shri / Shrimati ⁶ _____ or his / their heirs should present his / their claim in writing
with necessary evidence to the undersigned between 10-30 a.m. and 5-30 p.m. on any working day
within 20 days from ⁷ _____. The claims received thereafter will not be entertained and
the property shall stand forfeited to the State Government under sub-section (4) of section 17 of
The Maharashtra Money-Lending (Regulation) Act, 2014.

The said property will be open for inspection by the concerned claimants from
_____ to _____ during working hours.

Schedule

(HERE GIVE DESCRIPTION OF THE PROPERTY)

(Signature) (_____)

District Registrar of Money-Lenders, District

(Full address)

.....

-
1. Here give full address.
 2. Here give full address.
 3. Here give full address.
 4. Here give full address.
 5. Here mention the name of Money-Lender.
 6. Here mention the name of Money-Lender.
 7. Here mention the first day on which the notice is published in newspapers.

FORM NO. 5

(See rule 17)

Register for application received under section 18.

District :

Sr. No.	Date of receipt of application under section 18	Name/s of applicant/s	Name/s of non applicant/s	Short details of immovable property	Date of registered sale/mortgage/ lease, etc.	Date of final order
(1)	(2)	(3)	(4)	(5)	(6)	(7)

FORM NO. 6

(See rule 18)

CASH BOOK

Receipts Disbursements

Date	Particulars	Ledger Folio	Amount	Date	Particulars	Ledger Folio	Amount
			Rs. P.				Rs. P.
....						
	Brought forward				Lent to,		
	Interest received				rupees		
	from on				interest percent		
	the mortgage			per		
	bond, dated				annum by		
 From				balance C.F.		
 to						
						
	To balance						
	B/F						

In case of loans in kind the entry shall contain clear reference to the commodity advanced with market-value of same at the date of each transaction.

FORM No. 7

[See rule 18]

CASH BOOK

Date

Credit

Debit

Amount	Particulars	Amount	Particulars
Rs. P.		Rs. P.	
.....	Opening balance brought forward
.....	Closing balance carried over

Note : The ledger folio number should be entered in any convenient manner.

FORM No. 8

[See rule 18]

Ledger

Ledger Folio No. _____

Name of Debtor _____

Full address of Debtor _____

Credit				Debit			
Date	Particulars	Ledger	Amount	Date	Particulars	Ledger	Amount
Amount	Date	Page No. of the corresponding entry in the cash book	Particulars	Amount	Date	Page No. of the corresponding entry in the cash book	Particulars
Total Receipt				Total Payment			

Abstract

Principal

Interest

Debited (during the year)

Recoveries (during the year)

Net balance due

Carried over

FORM NO. 9

(See rule 18)

Ledger

Name and address of the debtor _____

Ledger Account _____ Ledger Folio No. _____

Date	Principal amount borrowed or debited	Amount of fees due in respect of supply of statement and pass books of debts	Amount repaid or credited			Total
			Principal	Interest	Fees for statements and pass books of debts	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Balance due after each transaction			Details of calculation of interest			Remarks
Principal	Interest	Fees for statements and pass books of debts	Principal due	Days	Amount of interest recovered	
(8)	(9)	(10)	(11)	(12)	(13)	(14)

FORM NO. 10

(See rule 18)

STATEMENT SHOWING THE DETAILS OF CONDITIONS OF THE LOAN

- (1) Name of debtor –
- (2) Address -
- (3) Business of Borrower Agriculture / Non-Agriculture
- (4) Type of Secured / Unsecured Loan

The number of the Ledger Account or Ledger Folio.

- (1) Amount of loan.
- (2) Date of loan.
- (3) Date of maturity of loan, if any.
- (4) Rate of interest per annum.
- (5) Nature and particulars of security. (weight, estimated value etc)
- (6) Particulars of documents, if any.
- (7) Any special conditions on which the loan has been made.
- (8) Other connected information.

Name and address of the money-lender:-

No. of Licence _____

Date _____

Signature of the Money-Lender,

N.B.— A separate statement shall be furnished in respect of each loan transaction. In case of loans in kind there shall be reference to the commodity advanced along with market value of the same at the date of each transaction.

FORM NO. 11

(See rule 18)

Receipt

Serial No.

Date

Money-Lender's name and address

Licence No.

Received Rs. _____

From Shri.

(debtor's name) in

Respect of loan of Rs.

Advanced on

and the amount

Has been credited as follows :—

Towards Principal

Rs. _____ P. _____

Towards interest from (date) to _____

Rs. _____ P. _____

Signature of Money-Lender.

FORM NO. 12

(See rule 18)

Counter foil	Receipt to be given to the debtor
(1) Full name of the debtor and his full address.	(1) Full name of the debtor and his full address.
(2) Caste (If he/she belongs to backward class)	(2) Caste (if he/she belongs to backwards class)
(3) Agri./Non agriculturist	(3) Agri./Non agriculturist
(4) Full Particulars of the security.	(4) Full Particulars of the security.
(5) Estimated value.	(5) Estimated value.
(6) Total amount of loans advanced.	(6) Total amount of loans advanced.
(7) Other connected information.	(7) Other connected information.
Signature of the debtor.	Signature of the Money-lender or the person responsible for the Money lending business.

N.B.— In case of valuable articles weight of the article, etc. should be given against the item no. 4 above.

FORM NO. 13

(See rule 19)

Date	Total amount of repayments of loans	Page No. of the cash book	Total amount of loans advanced	Page No. of the cash book	Net total amount remained invested in the money-lending business.
	Rs.		Rs.		Rs.

So on _____

1. The amount remained invested at the end of the last year.

FORM NO. 14

(See rule 20) (1)

ANNUAL STATEMENT OF ACCOUNTS TO BE DELIVERED BY THE MONEY – LENDER
TO HIS DEBTORS WITHIN FORTY FIVE DAYS AFTER THE CLOSE OF THE YEAR.

- (1) Name of the debtor
- (2) Occupation
- (3) Address
- (4) Whether the debtor belongs to Backward class. Yes / No.
- (5) Whether the debtor belong to agriculturist category Yes / No.
- (6) No. of Ledger Account or Ledger folio
- (7) The amount of principal, the amount of interest and the amount of fees referred to in section 26, separately due to the money lender at the beginning of the year.
- (8) The total amount of loans advanced during the year.
- (9) The total amount of repayments received during the year. Principal / Rs. Interest/Rs.
- (10) The amount of principal and interest due at the end of the year Principal / Rs. Interest/Rs.

Name and address of the money-lender

No. of Licence _____

Date _____

Signature of the Money-lender

FORM NO. 15

(See rule 22)

PASS – BOOK

COVER PAGE

Name of the Money-lender

His Address

Area of Licence

Licensed money-lender under The Maharashtra Money-Lending (Regulation) Act, 2014.

Name of the debtor.

His Address.

Occupation. Agricultural/Industrial/Commercial/
Miscellaneous

Whether he/she belongs to Backward Class Yes/No.

Explanation :—

- (i) Agricultural loan means loan given for production of crops for cultivation and for other allied purposes in connection with agriculture.
- (ii) Industrial loan means loan given for manufacturing purposes.
- (iii) Commercial loan means loan given for trade i.e., buying and selling goods or other property movable or immovable.
- (iv) Personal loan means loan given for paying off old debts, marriage ceremonies, religious ceremonies, personal needs, etc.
- (v) Miscellaneous loan includes loan for purposes not covered by (i) to (iv) above.

CONTENTS OF THE PASS-BOOK

Name of the money-lender Name of the debtor

His Address His Address

Occupation

Serial No.	Date, month and year	Amount of loan advanced	Nature of security, particulars of documents and special conditions, if any.	Rate of interest	Date of maturity	Total amount repaid by the debtor
1	2	3	4	5	6	7

Amount repaid by the debtor how credited		Balance to be recovered from the debtor		Signature of the Money – lender	Remarks
Principal	Interest	Principal	Interest		
8	9	10	11	12	13

FORM NO. 16

(See rule 22)

PASS – BOOK

Cover Page

- (1) Name of the licensed Money-lender.
- (2) His address
- (3) Area of Licence.
- (4) Name of the debtor.
- (5) His address.
- (6) Occupation of the Debtor – Agri./Ind/ Comm./Misc.
- (7) Whether he belongs to Backward Class : Yes/ No.

(CONTENTS OF THE PASS-BOOK)

Credit				Debit			
Amount	Date	Particular	Signature of Money-Lender	Amount	Date	Particular	Signature of Money-Lender

Annual Abstract

Total receipt

Total payment, Principal and Interest

Signature of the Money-Lender.

FORM NO. 17

(See rule 23)

Please take notice under clause (a) of sub-section (1) of section 33 of The Maharashtra Money-Lending (Regulation) Act, 2014.

The loan

To assign

the balance of loan

advanced to Shri

Interest on the loan

Balance of interest on the loan

Address :

Together with accrued interest / balance of interest and benefits of the agreement under which the aforesaid loan was given to the debtor as well as security in respect of loan / interest on loan, you will be subject, with effect from _____ to the provisions of The Maharashtra Money-Lending (Regulation) Act, 2014.

Signature of the Money-Lender.

Prior assignee of the Money-Lender.

Date

FORM NO. 18

(See rule 23)

**STATEMENT OF INFORMATION TO BE SUPPLIED TO THE ASSIGNEE UNDER
CLAUSE (b) OF SUB-SECTION (1) OF SECTION 33 OF THE MAHARASHTRA
MONEY-LENDING (REGULATION) ACT, 2014.**

Name of the Money-lender including subsequent
assignees, if any, and his/ their/ address / addresses.

Name of debtor

Address

1. Date of loan
2. Amount of loan
3. Rate of interest per annum.
4. Amount of fees due in respect of supply of debts.
5. Total repayments made by the debtor up-to-date-
 - (a) Principal
 - (b) Interest
 - (c) Fees for supply of statements of Debts
 - (d) Total
6. Amount Outstanding on
 - (a) Principal
 - (b) Interest
 - (c) Fees for supply of statements of Debts
 - (d) Total
7. Nature and value of the security
8. Particulars of documents including previous assignments, if any.
9. Any special condition attaching to the loan.
10. List of documents of which copies are attached.
11. Other information, if any.

Signature of Assignor/Money-Lender

Address

Date

FORM NO. 19

(See rule 23)

To

Debtor,

Please take notice under clause (c) of sub-section (1) of section 33 of The Maharashtra Money-Lending (Regulation) Act, 2014, that I propose to make an assignment of the loan.

Balance of loan

_____ advanced to you on _____ together with interest on loan

Balance of interest on loan

Accrued interest

_____ and benefits of the agreement under the aforesaid loan

balance of interest

as well as security taken in respect of the loan / interest on the loan to

.....

(Name of the assignee)

(Address of the assignee)

..... with effect from and that from the date

(dated)

of such assignment, the assignee above-named shall exercise all rights and shall have all the liabilities under the provisions of The Maharashtra Money-Lending (Regulation) Act, 2014.

Signature of Money-lender

Address

Signature of prior assignee of The Money- Lender

Address

FORM NO. 20

(See rule 24)

**APPLICATION TO A COURT UNDER SUB-SECTION (1) OF SECTION 36
FOR TAKING ACCOUNTS**

In the Court of

Misc Case No. Of 20

The Under mentioned debtor applies for taking accounts of the loan described below and for declaring the amount due to the money-lender.

PARTICULARS OF LOAN

1. Document, if any, with particulars.
2. Amount.
3. Description of the Money-lender –
 - a. Name
 - b. Father's / husband's Name
 - c. Address
4. Description of the debtor –
 - a. Name
 - b. Father's / husband's Name
 - c. Address

Date

Signature

FORM NO. 21

(See rule 26)

SUMMONS TO MONEY- LENDER

No.

Name of the Office

To _____

Whereas your application for grant of a licence under The Maharashtra Money-Lending (Regulation) Act, 2014 has been received by me, you are hereby summoned in accordance with section 15 of the said Act, to appear before me at the above address in person on the ——day of —— 20——at —— O'clock in the noon, for you being examined in connection with the said application; and you are directed to produce on that day all the documents upon which you intend to rely in support of your application.

Take notice that, in default of your appearance on the day before mentioned, your application for grant of a licence under the said Act Shall not be considered.

Given under my hand and seal this —— day of ——20——

Seal

Designation of the Officer.

FORM NO. 22

(See rule 26)

SUMMONS TO WITNESS

No.

Name of the Office

To _____

Whereas it is necessary to examine you in connection with the application made by Shri / Shrimati _____ for grant of a licence under The Maharashtra Money-Lending (Regulation) Act, 2014, you are hereby summoned in accordance with section 15 of the said Act, to appear before me at the above address in person on the _____ day of _____ 20 ____ at _____ O'clock in the noon; and you are directed to produce any documents you may have in your possession in support of the information that will be supplied by you.

Take notice that if you fail to comply with this order without lawful excuse, you will be liable to a fine which may extend to five thousand rupees.

Given under my hand and seal this _____ day of _____ 20 _____

Seal

Designation of the Officer.

By order and in the name of the Governor of Maharashtra,

RAJAGOPAL DEVARA,
Secretary to Government.